LOK SABHA UNSTARRED QUESTION NO. 2859 TO BE ANSWERED ON 20TH MARCH, 2017

ADULTERATION OF PETROL/DIESEL

2859. SHRI BHAIRON PRASAD MISHRA:

पैट्रोलियम और प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM & NATURAL GAS be pleased to state:

- (a) whether the incidents of under measurement and adulteration of petrol/diesel by various petrol pumps in the country have been reported/noticed by the Government during the last three years and the current year;
- (b) if so, the details thereof and the number of complaints received against the petrol pumps/persons involved by the Oil Marketing Companies (OMCs) and the punitive action including cancellation of licences taken against them, OMC/State/UT-wise;
- (c) the steps taken by the Government to conduct regular drives/surprise checks and evolve a mechanism at national level to curb such malpractices and the action taken by the Government against the erring persons/dealers found involved therein, State/UT-wise; and
- (d) whether the National Green Tribunal has recently directed the Central Pollution Control Boards, Petroleum Ministry and State Pollution Control Boards to conduct surprise inspection of petrol pumps in Delhi and NCR to check adulteration and if so, the details thereof and action taken by the Government thereon?

ANSWER

पैट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(श्री धर्मेन्द प्रधान)

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) & (b): Details of cases detected by Oil Marketing Companies (OMCs) namely, Indian Oil Corporation Limited (IOCL), Bharat Petroleum Corporation Limited (BPCL) and Hindustan Petroleum Corporation Limited (HPCL) related to undermeasurement and adulteration at retail outlets during the last three years and current year (April-December, 2016) are annexed as Annexure-I.

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In proven cases of under-measurement and adulteration, there is a provision to cancel the license in the Marketing Discipline Guidelines (MDG)/Dealership Agreement. OMCs have terminated 176 retail outlets for such irregularities during the last three years and current year (April – December, 2016). State/ OMC-wise detail for the said period is annexed as Annexure-II.

- (c): Public Sector OMCs undertake regular and surprise inspection of Retail Outlets and take action under the provisions of MDG and Dealership Agreements against the outlets found indulging in irregularities/malpractices. The MDG provides for termination of outlets in the first instance for serious malpractices and graded penalties for other malpractices/irregularities. The Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Order, 2005 issued by the Central Government under Essential Commodities Act, 1955 provides for punitive action also against malpractices such as adulteration. Several initiatives to prevent irregularities in Retail Outlets have been taken that include Automation of Retail Outlets, Third Party Certification of Retail outlets and Monitoring of movement of tank trucks through Global Positioning System (GPS). State/OMC-wise detail of inspections carried out at Retail Outlets during last three years and current year up to December, 2016 is annexed as Annexure-III.
- (d): In compliance of Order dated 14th September, 2016 of National Green Tribunal (NGT), Principal Bench, New Delhi in O.A. No.561 of 2015 filed by Cherub Singla Vs Union of India & Others, samples of petrol and diesel were collected from the petrol pumps of OMCs and vehicles (2/4 wheelers) located in Delhi and NCR. The samples so collected have been got tested from Fuel Testing Laboratory (FTL), Noida, U.P. Test Report of these samples received from FTL, Noida and the same has been submitted to the National Green Tribunal (NGT), Principal Bench, New Delhi.

Annexure referred to in reply to part (a) & (b) of Lok Sabha Unstarred Question No.2859 asked by Shri Bhairon Prasad Mishra for answer on 20.03.2017 regarding 'Adulteration of Petrol /Diesel'

State/OMC-wise detail of irregularities of under-measurement and adulteration found at Retail Outlets of OMCs during the last three years and current year (April-December, 2016)

Sl. No.	States/UTs	BPCL	HPCL	IOCL	Total
1	A&N Islands	3	0	0	3
2	Andhra Pradesh	8	97	70	175
3	Arunachal Pradesh	0	0	0	0
4	Assam	8	33	37	78
5	Bihar	14	47	100	161
6	Chandigarh	0	19	2	21
7	Chattishgarh	25	177	43	245
8	D & N Haveli	0	0	2	2
9	Daman and Diu	5	0	4	9
10	Delhi	2	11	25	38
11	Goa	7	7	6	20
12	Gujarat	27	11	166	204
13	Haryana	73	47	133	253
14	Himachal Pradesh	5	5	3	13
15	Jammu and Kashmir	2	15	5	22
16	Jharkhand	18	84	25	127
17	Karnataka	5	34	56	95
18	Kerala	6	12	21	39
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	103	217	94	414
21	Maharashtra	88	245	68	401
22	Manipur	2	0	1	3
23	Meghalaya	0	13	8	21
24	Mizoram	0	0	0	0
25	Nagaland	0	0	0	0
26	Odisha	39	95	86	220
27	Puducherry	0	7	2	9
28	Punjab	22	144	122	288
29	Rajasthan	67	79	176	322
30	Sikkim	2	1	0	3
31	Tamil Nadu	50	58	130	238
32	Telangana	6	33	28	67
33	Tripura	0	39	0	39
34	Uttar Pradesh	151	227	367	745
35	Uttarakhand	20	31	26	77
36	West Bengal	45	124	52	221
	Total	803	1912	1858	4573

Annexure referred to in reply to part (a) & (b) of Lok Sabha Unstarred Question No.2859 asked by Shri Bhairon Prasad Mishra for answer on 20.03.2017 regarding 'Adulteration of Petrol /Diesel'

State/OMC-wise detail of Retail Outlets terminated on account of irregularities of under-measurement and adulteration during the last three years and current year (April-December, 2016)

	States/UTs	BPCL	HPCL	IOCL	Total
1	A&N Islands	0	0	0	0
2	Andhra Pradesh	3	3	5	11
3	Arunachal Pradesh	0	0	0	0
4	Assam	0	0	4	4
5	Bihar	0	0	6	6
6	Chandigarh	0	0	0	0
7	Chattishgarh	2	1	0	3
8	D & N Haveli	0	0	0	0
9	Daman and Diu	0	0	0	0
10	Delhi	0	0	2	2
11	Goa	0	0	0	0
12	Gujarat	5	1	10	16
13	Haryana	5	0	0	5
14	Himachal Pradesh	0	0	0	0
15	Jammu and Kashmir	1	0	0	1
16	Jharkhand	1	1	2	4
17	Karnataka	0	0	2	2
18	Kerala	1	1	0	2
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	4	6	9	19
21	Maharashtra	4	7	5	16
22	Manipur	0	0	0	0
23	Meghalaya	0	0	0	0
24	Mizoram	0	0	0	0
25	Nagaland	0	0	0	0
26	Odisha	2	1	1	4
27	Puducherry	0	0	0	0
28	Punjab	3	2	7	12
29	Rajasthan	3	3	7	13
30	Sikkim	0	0	0	0
31	Tamil Nadu	6	0	3	9
32	Telangana	4	0	1	5
33	Tripura	0	0	0	0
34	Uttar Pradesh	16	1	11	28
35	Uttarakhand	0	0	2	2
36	West Bengal	3	0	9	12
	Total	63	27	86	176

Annexure-III

Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No.2859 asked by Shri Bhairon Prasad Mishra for answer on 20.03.2017 regarding 'Adulteration of Petrol /Diesel'

State/OMC-wise number of inspections carried out during the last three years and the current year (April to December, 2016).

		BPCL	HPCL	IOCL	TOTAL
1	A&N Islands	0	0	252	252
2	Andhra Pradesh	11766	13458	14827	40051
3	Arunachal Pradesh	86	0	504	590
4	Assam	1380	1192	6619	9191
5	Bihar	7133	6212	16794	30139
6	Chandigarh	144	277	409	830
7	Chattishgarh	1817	3818	5421	11056
8	D & N Haveli	42	2	136	180
9	Daman and Diu	68	2	172	242
10	Delhi	1498	1611	3170	6279
11	Goa	554	357	462	1373
12	Gujarat	7928	5979	17461	31368
13	Haryana	3978	8073	19382	31433
14	Himachal Pradesh	654	1525	3039	5218
15	Jammu and Kashmir	1125	1528	2870	5523
16	Jharkhand	3737	3303	8744	15784
17	Karnataka	12169	10373	20872	43414
18	Kerala	5955	5923	11101	22979
19	Lakshadweep	0	0	0	0
20	Madhya Pradesh	9171	8701	15883	33755
21	Maharashtra	19487	18462	25523	63472
22	Manipur	118	0	837	955
23	Meghalaya	433	350	1394	2177
24	Mizoram	14	44	210	268
25	Nagaland	87	34	374	495
26	Orissa	4864	4260	9917	19041
27	Puducherry	416	511	621	1548
28	Punjab	6601	10354	25135	42090
29	Rajasthan	8467	6465	21905	36837
30	Sikkim	262	91	267	620
31	Tamil Nadu	18879	12430	26238	57547
32	Telangana	5935	5839	11540	23314
33	Tripura	14	0	578	592
34	Uttar Pradesh	10667	15834	47682	74183
35	Uttarakhand	1268	2280	3465	7013
36	West Bengal	6732	7066	16665	30463
	Total	153449	156354	340469	650272